

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 312/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for two assets under “Transmission System associated with Lara STPS – I (2x800 MW) Generation Project of NTPC” in Western Region.

Date of Hearing : 28.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd.
& 11 Others

Parties present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of the transmission tariff from the date of commercial operation to 31.3.2019 and determination of tariff of the 2019-24 tariff period in respect of the following assets under “Transmission System associated with Lara STPS-I (2x800 MW) Generation Project of NTPC” in Western Region:

Asset-I: 400 kV D/C Lara STPS – I to Raigarh (Kotra) Pooling Station Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station, and

Asset-II: 400 kV D/C (Quad) Lara STPS-I – Champa Line along with associated bays at Champa Pooling Station.

3. The representative of the Petitioner submitted that Assets-I and II were put into commercial operation on 5.5.2016 and 21.7.2017 respectively. The tariff of Asset-I was



determined vide order dated 25.5.2016 in Petition No. 254/TT/2015 and Asset-II vide order dated 20.7.2018 in Petition No. 125/TT/2017. He submitted that the Commission allowed additional RoE of 0.50% in respect of Asset-II and the same is claimed in the instant petition. The capital cost allowed in the previous order was ₹4767.15 lakh for Asset-I and ₹30976.31 for Asset-II as on 31.3.2019. Actual capital cost claimed in the true up petition is ₹4617.40 lakh for Asset-I and ₹28977.91 lakh for Asset-2 as on 31.3.2019.

4. The representative of the petitioner submitted that as per the directions of the Commission in the orders dated 25.5.2017 in Petition No. 254/TT/2015 and dated 20.7.2018 in Petition No. 125/TT/2017, the transmission charges were to be borne by NTPC till the COD of its first unit in case of Asset-I and from COD to the starting date of LTA of generating station in case of Asset-II. NTPC has paid the transmission charges as billed to it. RLDC certificate has been submitted as directed by the Commission in order dated 25.5.2016 in Petition No. 254/TT/2015. Vide order dated 20.7.2018 in Petition No. 125/TT/2017, IDC and IEDC have been restricted in case of Asset-II on account of time over-run and the same has been considered in the calculation. In case of Asset-2, ₹393.25 lakh of LD was recovered. Reply to the Technical Validation letter and rejoinder to the reply of MPPMCL has already been submitted.

5. The Commission directed the Petitioner to submit the following information, on affidavit, by 18.8.2020, with an advance copy to the Respondents: -

- i. Year wise reconciliation statement for additional capitalization reflecting the gross additional capitalization, LD adjustment amount and net additional capitalization after LD adjustment of Asset-2 during 2014-19 period.
- ii. Detailed IDC discharge statement of Asset-1 covered in the instant petition with drawl date, amount of drawl, rate of interest, total interest against each drawl, annual interest payment date up to COD, interest discharged up to COD, interest payment date after COD and interest discharged after COD.

6. The Commission further directed the Petitioner to submit the above information within specified time and observed that no extension of time shall be granted.

7. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

